



2026:AHC:171204

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8292 of 2026

Anawar Ahamad

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Subhash Chandra Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard learned counsel for the applicant, the learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.95 of 2025, under Sections 409, 420, 467, 468, 471 I.P.C., P.S. - Atraulia, District- Azamgarh, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.
3. The learned counsel for the applicant contends that the applicant has been falsely implicated in the present case. The learned counsel for the applicant states that the applicant is a Hindi teacher in a minority educational institution. Learned counsel for the applicant has contended that in an alleged inquiry, the said minority institution was not found functioning and it has been alleged that the applicant and other teachers including the Manager of the concerned institution had misappropriated the salary which had been received in grant-in-aid. The applicant has no criminal history. The applicant is stated to have misappropriated Rs.2,14,000/- in salary received along with other accused. The learned counsel for the applicant contends that the applicant has not committed any offence. He had been imparting education as is required under the law. Similarly situation co-accused Kiran Pal has been granted anticipatory bail by this Court vide the order dated 17.07.2026 passed in NABAIL No.6727 of 2026.
4. The learned A.G.A. has opposed the prayer for grant of bail.

However, could not dispute the fact that applicant has no criminal antecedence.

5. I have considered the submissions made by learned counsel for the parties.

6. The applicant is stated to have been working as a teacher in Hindi in Madarsa Faizekaushar Niswan, Rukmalpur, Atraulia, Azamgarh. The applicant, along with others, is stated to have misappropriated the salary given to him for teaching Hindi in the said Madarsa. The applicant is still stated to be working as a teacher and his services have yet not been terminated. Similarly situated co-accused Kiran Pal has been granted anticipatory bail by this Court.

7. Taking into account the entire facts and circumstances of the case, the statement of the parties and also the fact that the similarly situated co-accused has been granted anticipatory bail by this Court, I deem it appropriate to enlarge the applicant and anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is allowed.

9. In the event of the arrest of the applicant **Anawar Ahamad**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her from disclosing such facts to the Court or to any police officer;
- iii. that the applicant shall not leave India without the previous permission of the Court;
- iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 13, 2026
Kushal